

illegal mining in the country as detailed in (b) above the Central Government has also amended Mineral Conservation and Development Rules, 1988 making it mandatory for all miners, traders, stockist, exporters and end-users to register with Indian Bureau of Mines (IBM) and report their transaction in minerals on monthly basis for a proper end-to-end accounting of minerals.

**Allocation of iron ore mines to private companies**

2571. SHRI RAM KRIPAL YADAV: Will the Minister of MINES be pleased to state:

(a) whether Government has allocated any iron ore mines to private companies during the last three years, year-wise;

(b) if so, the details thereof and how much revenue is being generated from those companies;

(c) whether these mines were allocated to private companies on preferential basis or on auction basis; and

(d) if so, the details thereof?

THE MINISTER OF MINES (SHRI DINSHA J. PATEL): (a) and (b) As per the provisions of the Mines and Minerals (Development and Regulation) (MMDR) Act, 1957, State Governments are empowered to grant mining leases for all minerals. However, prior approval of the Central Government is required for granting mineral concessions in respect of minerals specified in Parts 'B' and 'C' of the First schedule to the MMDR Act, 1957, including iron ore. As per information received from the Indian Bureau of Mines (IBM), the details of mining leases for iron ore granted to private companies during the last three years is as under:—

Mineral	State	2009-10		2010-11		2011-12	
		No.	Area (Hect.)	No.	Area (Hect.)	No.	Area (Hect.)
1	2	3	4	5	6	7	8
Iron ore	Andhra Pradesh	1	4.17	—	—	01	32.92
	Chhattisgarh	1	220.00	—	—	—	—
	Karnataka	4	115.57	3	19.65	—	—

1	2	3	4	5	6	7	8
Iron ore and Associates	Karnataka	3	405.67	3	178.57	–	–
	Maharashtra	1	32.25	1	32.25	–	–
	Madhya Pradesh	–	–	2	9.70	1	4.95
	Rajasthan	–	–	–	–	1	433.10

The information regarding revenue generated from mines is not centrally maintained. However, the details of royalty collected by the State Governments in respect of iron ore for the years 2008-09 to 2011-12 (public as well as private sector) as informed by IBM is given below:—

(In Rs. lakhs)

State	2008-09	2009-10	2010-11	2011-12
Andhra Pradesh	1651.00	2986.00	1085.00	713.00
Chhattisgarh	6119.81	35898.36	103149.00	NA
Goa	2678.34	28546.54	95876.00	94248.80
Gujarat	–	0.09	–	NA
Jharkhand	3497.05	15442.56	37950.58	57714.59
Karnataka	10616.59	31959.96	57079.31	NA
Madhya Pradesh	90.00	212.00	856.45	NA
Maharashtra	46.12	128.84	2002.79	NA
Odisha	14949.72	66844.58	185191.66	NA
Rajasthan	12.93	51.88	37.33	NA

NA: Not Available.

(c) and (d) There is no provision for auction in the MMDR Act, 1957 for non coal minerals. The mining leases are granted by the State Governments under the MMDR Act, 1957.